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Date: 24/08/2025

Sanjeev Gupta Vs State Of U.P. And Anr.

Court: Allahabad High Court

Date of Decision: Dec. 6, 2023

Acts Referred: Constitution Of India, 1950 â€" Article 14, 15, 21, 254(1)

Indian Penal Code, 1860 â€" Section 120B, 294, 304A, 323, 375, 375(a), 375(b), 376, 376(2)(n), 377, 379, 406, 420,

498A, 504, 506

Dowry Prohibition Act, 1961 â€" Section 3, 4

Code Of Criminal Procedure, 1973 â€" Section 198(6), 313, 397, 401, 482 Protection of Women from Domestic Violence Act, 2005 â€" Section 12

Hindu Marriage Act, 1955 â€" Section 13(1)

Protection of Children from Sexual Offences Act, 2012 â€" Section 3, 5

Hon'ble Judges: Ram Manohar Narayan Mishra, J

Bench: Single Bench

Advocate: Arvind Kumar Singh, Jitendra Singh, Kirti Singh, Nitin Gupta

Final Decision: Partly Allowed

Judgement